

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
**(Legal Division)**

**Weekly Hearing Schedule for the month of April, 2025 (15.4.2025 to 17.4.2025)**

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
17.4.2025 Thursday At 10.30 A.M. Miscellaneous /Generation tariff Petitions	1.	304/MP/2025	SEIL	Petition under Section 79(1)(b), (c) & (f) of the Electricity Act, 2003 read with Power Sale Agreement dated 31.12.2021 read with CERC (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 together with subsequent amendments thereto and Procedure for Grant of Temporary General Network Access (T-GNA) to the inter-State Transmission system through National Open Access Registry (NOAR) dated 29.09.2023 seeking directions for payment of fixed charges corresponding to the 150 MW capacity declared available by SEIL ( <i>On admission</i> ).
	2.	305/MP/2025	MBP(MP)CL	Petition for modification in PSA executed with PTC India Ltd on dated 30.05.2005, clause 10.1 (ii) (for Sale of Power from M/s Lanco Amarkantak Power Ltd (Now known as Korba Power Ltd) and in PSA on dated 16.1.2007, Clause 9.1.3, (for sale of Power from M/s SUGEN) ( <i>On admission</i> )
	3.	307/MP/2025	ASHL	Petition under Section 79(1)(c) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 and Regulation 41 & 42 of the Central Electricity Regulatory Commission (Connectivity and Grant Network Access) Regulations 2022, seeking appropriate directions to the Central Transmission Utility of India Limited to accept and allow submission of Insurance Surety Bond(... s) from an Insurer as per the Guidelines dated 03.01.2022 issued by IRDAI and / or Letter of Undertaking as Payment on Order Instrument issued by REC, PFC and IREDA instead of Bank Guarantee issued by any scheduled commercial bank for the purpose Conn-BGs and Land BGs under the Central Electricity Regulatory Commission (Connectivity and Grant Network Access) Regulations 2022 ( <i>On admission</i> ).
	4.	45/GT/2016	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3 x250 MW) for the period from anticipated date of Commercial Operation Unit-I 21.03.2016 to 31.03.2019(Received by Remand)
	5.	243/GT/2017	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3x250 MW) for the period from Date of Commercial Operation of Unit-1 (i.e. 01.04.2016) to 31.03.2019.
	6.	409/GT/2020	NTPC	Petition for approval of tariff of Bongaigaon Thermal Power Station (3x250 MW) for the period from 01.04.2019 to 31.03.2024.
	7.	245/MP/2021 alongwith I.A.No.41/2024	NTPC	Petition for approval of input price of coal supplied from Dulanga mine for the period from 1.10.2020 to 31.3.2024 (Interlocutory application to bring on record subsequent facts and amend the Petition).
	8.	161/MP/2023	LBTL	Petition under Section 79 of the Electricity Act, 2003 read with Articles 11 and 12 of the Transmission Service Agreement dated 23.10.2019 executed between Lakadia Banaskantha Transco Limited and Powerica Limited seeking extension of SCOD due to various events of Force Majeure & Change in Law and compensation/ appropriate relief to offset the adverse effect of the Force Majeure and Change in Law events.
	9.	358/MP/2023 alongwith I.A.Nos.90/2023 and I.A. No. 33/2025	TPSL	Petition under Section 79(1)(c) & (f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 (Interlocutory application for interim directions and seeking urgent listing of Petition in light

			of the coercive actions initiated by M.P. Power Management Company Limited).
10.	260/MP/2024	RTL	Petition under Section 79 including Section 79(1)(c), 79(1)(d), 79(1)(f) and 79(1)(k) of the Electricity Act, 2003, read with Articles 11 and 16 of the Transmission Service Agreement dated 02.12.2021 (TSA), seeking extension of Scheduled Date of Commercial Operation (SCOD) of the Transmission Project and compensation on account of occurrence of Force Majeure and Change in Scope and other consequential reliefs.
11.	335/MP/2024	PCKL	Petition under Section 79 (1) (b) and (f) of the Electricity Act, 2003 read with the provisions of PPA dated 26.12.2005 and the tariff Regulations of CERC -- seeking to continue the pricing of coal for the from 1.4.2019 to 31.5.2020 as modified by order dated 13.1.2023 in Petition No. 155/MP/2019, and to pass on the benefit from sale of fly ash and coal by Respondent.
12.	240/MP/2024 alongwith I.A.No.56/2024	AEPL	Petition under Section 79(1) (c) (f) of the Electricity Act,2003 and seeking to direct CTUIL to split the connectivity of the Petitioner's Project to avail the available margins of 350MW in Bhadla-II PS, 350 MW in Bhadla-III PS and the remaining capacity of 300MW in Bhadla-IV PS on the basis of its priority as per its original Connectivity Application dated 7.12.2023 (Interlocutory application for interim reliefs).
13.	276/MP/2025 alongwith I.A.Nos. 15,29 and 30/2025	SRI4PL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 challenging Notices dated 24.01.2025 issued by Central Transmission Utility of India Limited to Serentica Renewables India 4 Private Limited and seeking directions against revocation of 200 MW connectivity (Interlocutory application for interim reliefs, urgent listing and I.A. for urgent order/directions).
14.	347/MP/2025 alongwith I.a.No.24/2025	RGESPL	Petition under Section 79 of the Electricity Act, 2003 read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022 challenging Revocation Notices dated 10.03.2025 (received on 11.03.2025) issued by Central Transmission Utility of India Limited to ReNew Green Energy Solutions Pvt. Ltd. and seeking directions against revocation of connectivity(Interlocutory application for interim directions).
15.	395/MP/2025	BBMB	Petition seeking exercise of Power to Remove Difficulty and Power to relax under Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022 as read with Section 79 of the Electricity Act, 2003 and Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023.
16.	111/MP/2024	RSPPL	Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to the CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022
17.	112/MP/2024	RSOPL	Petition under Section 79 of the Electricity Act, 2003 challenging the Bills of Supply for Bilateral Charges raised by Central Transmission Utility of India Ltd. being contrary to CERC (Sharing of Inter-State Transmission Charges and losses) Regulations, 2020 and CERC (Connectivity and General Network Access to the Inter-State Transmission System) Regulations, 2022
18.	15/RP/2024	RSPPL	Petition for review of the Order dated 18.3.2024 in Petition No.111/MP/2024.
19.	16/RP/2024	RSOPL	Petition for review of the Order dated 18.3.2024 in

				Petition No. 112/MP/2024.
	20.	141/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for Asset-1: 400 kV S/C Chamera-1 Kishenpur Transmission System in Northern Region
	21.	219/TT/2025	PGCIL	Petition for truing up of transmission tariff for 2019-24 and determination of transmission tariff for 2024-29 tariff block for 400 kV S/C Kankroli-Jodhpur Transmission Line along with associated bays under System Strengthening Scheme in South-Western Part of Northern Grid (Part-B) in Northern Region
	22.	264/TT/2025	PGCIL	Petition for determination of tariff and for Reconductoring of 400kV Jodhpur (Surpura) (RVPN) - Kankroli S/c (twin moose) line with twin HTLS Conductor along with OPGW installation under "Scheme to relieve High Loading of WR-NR Inter Regional Corridor (400kV Bhinmal- Zerda line) in Northern Region".
	23.	101/TT/2025	PKATL	Petition for determination cum truing up of Transmission tariff for 2019-24 tariff block and determination of transmission tariff for 2024-29 tariff block for One no. 125 MVA, 420 kV Bus Reactor at Kala Amb Substation in Northern Region under Section 62 read with Section 79 (1) (d) of Electricity Act, 2003, Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2019 and Central Electricity Regulatory Commission (Terms and Condition of Tariff Regulations) 2024.
17.4.2025 Thursday At 2.30 P.M.	24.	455/MP/2019	RIL	Petition under Section 79 of the Electricity Act, 2003 read with the other applicable provisions of the Electricity Act, 2003 as amended from time to time as regards the unauthorized deductions made by the Respondents from the bills payable to the Petitioner.
	25.	65/MP/2020	RIL	Petition seeking declaration that HSD is an alternative fuel in terms of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs. 96,68,92,198/- made by the Respondents from the bills payable to the Petitioner.
	26.	618/MP/2020	APDiscoms	Petition under Section 79(1)(f) of the Electricity Act, 2003 for ineligibility of availability declarations made by Reliance Infrastructure Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009.
	27.	215/MP/2021	SPL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 13.2(b) of the Power Purchase Agreement dated 7.8.2007 executed between Sasan Power Limited and the Procurers for compensation due to Change in Law impacting revenues and costs during the Operating Period.

Sd/-  
(T.D. Pant)  
Joint Chief (Legal)  
15.4.2025